

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 27268/2019

(Arising out of impugned final judgment and order dated 21-12-2017 in WC No. 22331/2016 21-12-2017 in WC No. 48530/2016 21-12-2017 in WC No. 22329/2016 passed by the High Court Of Judicature At Allahabad)

M/S PHENIL SUGARS LIMITED

Petitioner(s)

VERSUS

CO OPERATIVE CANE DEVELOPMENT SOCIETY LTD. & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.121408/2019-CONDONATION OF DELAY IN FILING and IA No.121413/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.121416/2019-EXEMPTION FROM FILING O.T. and IA No.121412/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 121408/2019 - CONDONATION OF DELAY IN FILING

IA No. 137453/2019 - EX-PARTE STAY

IA No. 121413/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 137456/2019 - EXEMPTION FROM FILING O.T.

IA No. 121416/2019 - EXEMPTION FROM FILING O.T.

IA No. 121412/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 32225-32227/2018 (XI)

Date : 20-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Sanjeev Kumar Singh, Adv.
Mr. Sajid Mohammed, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Shighra Kumar, Adv.
Ms. Subasri Jaganathan, Adv.
Mr. Utkarsh Yashvardhan, Adv.

Mr. V.Giri, Sr. Adv.
Mr. Manish K. Bishnoi, AOR
Mr. Narinder K. Verma, Adv.
Mr. Hitesh Lodwal, Adv.

For Respondent(s) Mr. Rana Mukerji, Sr. Adv.
Mr. Rohit K. Singh, AOR

Mr. Aviral Saxena, Adv.
Mr. Vijay Kumar, Adv.
Ms. Surabhi Guleria, Adv.
Mr. Pritam Bishwas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

List after four weeks on Tuesday.

Interim order to continue, until further orders.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)